Deendayal Disabled Rehabilitation Scheme (DDRS), financial assistance is provided to Non-Government Organization for providing various services to persons with disabilities including Special schools/residential schools for such children/persons. Further, as per information provided by the National Institute of Mentally Handicapped (NIMH), Secunderabad, there are an estimated 1400 special schools providing services for persons with mental retardation throughout the country including the north eastern states. Majority of these schools and centres are run by Non-Governmental Organizations (NGOs). Two Special Schools at Secunderabad and NIMH Model Special Education Centre in Delhi are run by the National Institute of Mentally Handicapped of the Ministry and 24 Vocational Rehabilitation Centre for Handicapped (VRCs) are functioning under the Ministry of Labour.

(d) Information is not centrally maintained.

(e) The amount earmarked and spent during the last three years, year-wise under Central Sector Deendayal Disabled Rehabilitation Scheme (DDRS) by way of financial assistance to NGOs in the country is as under:-

(Rs. in Cr.)

Year	2010-11	2011-12	2012-13
Amount earmarked/Budget outlay	120.00	120.00	120.00
Amount released/spent for all projects under DDRS	82.27	86.16	46.99
Approximate amount released to Special Schools for Mentally Retarded children.	23.12	37.98	19.71

Schemes for SC/OBC students in Jharkhand

1837. SHRI DHIRAJ PRASAD SAHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of educational schemes functioning in Jharkhand for the

students belonging to Scheduled Castes and Other Backward Classes along with the assistance provided by the Central Government to the State for this purpose during each of the last three years and the current year;

(b) whether the Central Government has issued any directives to the State for providing education to all students; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) The Ministry provides Central Assistance to the States/Union Territories under various Centrally-sponsored Scholarship Schemes for the students belonging to Scheduled castes and Backward Classes. A statement showing the Central Assistance provided to Jharkhand under the above Schemes during the last three, years and this year is given in Statement (*See* below).

(b) and (c) Apart from the above, the Central Government is also implementing the Sarva Shiksha Abhiyan and the Rashtriya Madhyamik Shiksha Abhiyan for elementary and secondary level of education for all the students in the State.

Statement

Details of Central Assistance provided to Jharkhand

(Rs. in Lakhs)

Name of the Scheme	Central assistance released			
	2010-11	2011-12	2012-13	2013-14 (upto 22.08.2013)
1	2	3	4	5
Post-Matric Scholarship for SC Students	100.00	1045.93	82.68	Nil

1	2	3	4	5
Pre-Matric Scholarship to the Students studying in class IX and X*	N.A.	N.A.	1202.87	Nil
Post-Matric Scholarship for OBC Students	1385.00	1798.00	2663.81	Nil
Pre-Matric Scholarship for OBC Students	31.45	Nil	68.55	Nil
Upgradation Merit of SC Students	7.00	Nil	Nil	Nil

* This is a new Centrally Sponsored Scheme implemented *w.e.f.* 01.07.2012.

N.A.=Not Applicable.

Special schools for children with disabilities

1838. SHRI P. RAJEEVE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that there are special schools for children with disabilities; and

(b) if so, in the light of the enactment of the Right of Education, which mandates inclusive education, what approach does Government proposes to adopt towards such schools?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) Yes, Sir.

(b) Section 26 (b) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 provides that appropriate Government and local authorities shall endeavour to promote the integration of students with disabilities in the normal schools. Section 26 (c) mandates the appropriate Governments and local authorities to promote setting up of special schools in Government and Private Sector for those in need of special education, in such a manner that children with disabilities living in any part of the country have